

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:959

ANSWERED ON:11.12.2013

VIOLATION OF PROVISIONS OF RTE ACT

Khaira Shri Chandrakant Bhaurao; Vasava Shri Mansukhbhai D.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the admission guidelines of Kendriya Vidyalaya Sangathan (KVS) are violating the provisions of the Right to Education (RTE) Act;
- (b) if so, the reaction of the Government in this regard;
- (c) the details in regard to the amendments made in the guidelines in the light of the Right to Education Act;
- (d) whether the said amendments have resulted in checking violation of the provisions of the said Act; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

- (a) No, Madam. The present guidelines are in line with the provision of RTE Act, 2009.
- (b) Does not arise.
- (c) As per RTE provisions, 25% of the seats i.e. 10 seats out of 40 seats in each of new classes at the start of the academic year are being filled by draw of lots from all applications of SC, ST, EWS, BPL, OBC (Non Creamy Layer) / Disabled taken together.
- (d) & (e) Yes, Madam. The said amendments of the Kendriya Vidyalaya Sangathan's admission guidelines are in line with the provisions of the RTE Act, 2009.